[श्री निर्मल चन्द जैन]

वैगन्स वही पर रूक जाते हैं और दूसरी जगह जहां उन की आवश्यकता होती है, वहा पर नही भेजे जा सकते हैं। कोल इन्डिया ने यह कहा है और ऊर्जा मत्री जी का भी एक वक्तव्य है कि अप्रैल 1977 से फरवरी 1978 तक 90 7 मिलियन टन कोल निकाला गया और रेलवे मत्रालय की प्रेस विज्ञप्ति के द्वारा उन का यह कहना है कि 87 मिलियन टन कोयले के लिए 1978-79 मे वे वैगन देने मे समर्थ हैं यानी जितना कोयला निकाला गया उस से कम कोयले के वेगन्स दिये जाते हैं लेकिन फिर भी वे उस का लदान करने मे असमर्थ हैं और कोयला वही पडा रहता है और वैगन्स भी वही पडे रहते है। यह सब को ज्ञात है कि देश मे कोयले की बहुत कमी है। इस तरह से इन दोनो विभागो से जो विसगति पैदा हुई है, उस को दूर करना चाहिए। यदि रेलवे मत्रालय का कहना सही है, तो ऊर्जा मत्री को इस और ध्यान देना चाहिए जिस से कोयला वहा न पडा रहे और कोयले का वहा से लदान हो सके और देश के अन्य भागो मे वह जा सके। उन्हे रेलवे मिनिस्टर साहब से यह कहना चाहिए कि आप हमे इतने वैगन दीजिए जिन को भरने मे हम समर्थ हैं। क्योंकि दोनो विभाग सरकार के पास हैं इसलिए मैं निवेदन करना चाहता हू कि सरकार के ये दोनो विभाग मत्रणा कर के किसी प्रकार के नतीजे पर पहुचे जिससे कि सभी को कोयला मिल सके।

(ii) REPORTED AGITATION BY PADDY PRODUCERS FOR RAISING THE PRICE OF PADDY IN ANDHRA PRADESH

SHRI P RAJAGOPAL NAIDU (Chittoor) Sir, the Minister of Agriculture is not here If I make the statement

MR SPEAKER If you want you can make the statement

SHRI P RAJAGOPAL NAIDU Will it be conveyed to him?

MR. SPEAKER It has already been conveyed to him

SHRI P RAJAGOPAL NAIDU: In Andhra Pradesh, the paddy producers are agitating for raising the price of paddy

MR SPEAKER You know the rules Whatever you have given that should be read out Under rule 377, you cannot make a speech You must have seen the bulletin

SHRI P RAJAGOPAL NAIDU. Yes, I have seen the bulletin Sir, that demand has not been accepted till now At the same time the paddy is not purchased The paddy is of two kinds—one is cyclone affected and the other is good paddy The cyclone affected paddy can be boiled and can be sent to Kerala and other places where they are taking it The other paddy can be purchased but the FCI is not purchasing Now the price is Rs 45 per 75 kg whereas the price fixed is Rs 75 In Circars district a large quantity is available and therefore it must be purchased Therefore, I request the hon Minister to see that all the paddy is purchased at the fixed price

(iii) CONSTITUTIONS OF A BENCH OF HIGH COURT FOR MARATHWADA

श्री केशव राव धोंडगे (नान्देड) अध्यक्ष महोदय, मैं रूल 377 के द्वारा विधि और न्याय मत्री महोदय का ध्यान दिलाना चाहता हू कि महाराष्ट्र मे मराठवाडा क्षेत्र के पाच जिलो के लिए अभी तक औरंगाबाद मे हाई कोर्ट की बेंच का इन्तजाम नही किया गया है। वहा के लोग महाराष्ट्र सरकार से वहा पर हाई कोर्ट की बेंच कायम करने की माग करते रहे हैं। वहां की बार एसोसियेशन ने भी वहा हाई कोर्ट की बेंच कायम करने की मांग की है। मैं बीस साल असेम्बली मे भी इस बारे मे सवाल करता रहा हू। प्रशासकीय प्रस्ताव लाया गया। मुझे आश्वासन मिला।

पिछली 22 मार्च को महाराष्ट्र विधान सभा में एक रिजोल्युशन पास हुआ है जिसमें यह विनती की गयी है कि केन्द्रीय सरकार औरंगाबाद में हाई कोर्ट की बेंच तुरन्त कायम करे। राष्ट्रपति जी से भी विनती की गयी है कि वे इस मामले में कार्यवाही करें। महाराष्ट्र राज्य कायम होते वक्त नागपुर करार के अन्दर भी इस बात का आश्वासन मराठवाड़ा की जनता को दिया गया था लेकिन वह अभी तक पूरा नहीं हुआ है। मराठवाड़ा के लोगों को इससे बहुत तकलीफ है। इसलिये मैं सरकार से गुजारिश करूंगा कि वह जनता की मांग को देखते हुए औरंगाबाद में हाई कोर्ट की बेंच कायम करे। इससे मराठवाड़ा के पांच जिलों के लोगों को सहूलियत होगी।

(iv) REPORTED PURCHASE OF SHARES OF BIRLA GROUP OF INDUSTRIES

SHRI K. P. UNNIKRISHNAN (Badagara): Sir, I wish to bring to the notice of the House a matter of great public importance. The Life Insurance Corporation of India, the General Insurance Corporation of India and the Unit Trust of India have recently bought shares worth crores of rupees in some firms belonging to a particular industrial house after the recent budget. These shares of Gwalior Rayons, Keshoram, Hindustan Aluminium and Orient Papers, all belonging to Birla group are reported to have been bought at exorbitantly high prices in the Stock Exchanges of Bombay and Calcutta. The news was deliberately leaked out and the prices of the shares went up. Even though these companies are well known and the shares are known as leaders of the market, this huge purchase of shares took place at a time when the yields of these shares are at a very low level and the prices high and it has not helped the public financial institutions or public exchequer, but only the business house in question. The prices of these shares have subsequently shot up also even after the purchase took place. Obviously, speculation and gambling cannot be the guideline of a public financial institution. It can only be a well laid down policy of sound investment. The Finance Minister should come forward with a statement in the House and inquire into the scandal. After I wrote to you, a Calcutta financial daily *Business Standard*, has also come out with a story which is entitled "Another Mundhra Scandal". This is a very important thing talked about in financial circles in Bombay, Delhi and Calcutta and I request you to direct the Finace Minister to come forward with a statement.

12.15 hrs.

DEMANDS FOR GRANTS*, 1978-79—*Contd.*

MINISTRY OF HEALTH AND FAMILY WELFARE

MR. SPEAKER: The House will now take up discussion and voting on Demands Nos. 44 to 46 relating to the Ministry of Health and Family Welfare for which 5 hours have been allotted.

Motion moved:

"That the respective sums not exceeding the amount on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President out of the Consolidated Fund of India to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1979, in respect of the heads of demands entered in the second column thereof against Demands Nos. 44 to 46 relating to the Ministry of Health and Family Welfare."

*Moved with the recommendation of the President.